

**GOVERNMENT OF INDIA  
AGRICULTURE  
LOK SABHA**

UNSTARRED QUESTION NO:3648

ANSWERED ON:11.08.2015

Irregularities in Organic Farming

Pal Shri Jagdambika

**Will the Minister of AGRICULTURE be pleased to state:**

- (a) whether any cases of irregularities or data-manipulations has been reported regarding Organic Farming in the country particularly in Delhi, Uttar Pradesh and Odisha;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government is taking any action against the personnel allegedly involved in such cases; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE

श्री मोहनभाई कुन्दरिया ( SHRI MOHANBHAI KUNDARIA )

(a) to (d): No, Madam. Agricultural and Processed Food Products Export Development Authority (APEDA) is involved in collating data of area and production of certified organic farming that are submitted by the accredited certification bodies under National Programme for Organic Production (NPOP).

APEDA has introduced TRACENET, since June, 2011, for facilitating process certification for export of organic products from India which comply with the national standards. TRACENET collects, stores and reports data entered by the operators and certification bodies within the organic supply chain in India. Before the web based TRACENET was fully enforced, the operators and certification bodies were filling this data manually. Thus it was difficult to check the veracity of data, especially forward and backward traceability. After the introduction of TRACENET, the data is updated as and when the operators and certification bodies commence activities related to registration, inspection, freezing of actual yield, non conformities raised and certification (scope certificate and transaction certificate).

No falsification of records is involved since the data is electronically generated by registered operators under certification bodies accredited under NPOP the data quoted of organic farming in Delhi. Since the grower groups are managed by a service provider (Mandator), who in other words owned the Internal Control System (ICS), the mandator's address is reflected in the scope certificate. The mandator can be based in Delhi but the actual farm may be in Haryana or Uttar Pradesh. Since the data on area was electronically captured by the system against the name of the state, the address of scope, the data is reflected under Delhi. However, APEDA has advised all the certifying bodies (CBs) to fill the actual location of production unit in the scope certificates. Same reasoning applies to Odisha and other also.

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